

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I am on a point of order. Yesterday I invited the attention of the Chair by pointing out that the Ministry of Education reports were for the year as early as 1970-71. They came after 8 years. If you go on politely giving directives but no action is taken, what will happen?

MR. SPEAKER: Now, all that I can do is, apart from bringing it to the notice of the Government, to place it before the Committee on....

SHRI JYOTIRMOY BOSU: There is no Committee on the misconduct of Government. Which Committee, Sir, you will place it before?

SHRI O. V. ALAGESAN (Arkonam): The delay is due to the fact that it has to be translated into Hindi.

SHRI T. A. PAI (Udipi): It is due to inefficiency.

MR. SPEAKER: Even then there should not be much difficulty.

SHRI JYOTIRMOY BOSU: This gentleman from the West Coast of India, this Mangalore gentleman, Mr. Pai, has said 'inefficiency'. It is not 'inefficiency'. The Birla Brothers maintain contact men here inside the Secretariat and the political cell to see that these papers do not come to light. It is not inefficiency, Mr. Pai. You know better than I do. It is all silver tonic; that is what works, and that is how the 1974 document is coming before the House 4 years afterwards.

REVIEW & ANNUAL REPORT OF FERTILIZERS AND CHEMICALS TRAVANCORE LTD.
FOR 1970-77

पेट्रोलियम तथा रसायन और उर्वरक
मंत्रालय में राज्य मंत्री (श्री जगेश्वर मिश्र) :
मैं कम्पनी अधिनियम, 1956 की धारा
619क की उपधारा (1) के अन्तर्गत निम्न-
लिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण)
की एक-एक प्रति सभा पटल पर रखता हूँ :

(1) फटिलाइजर्स एण्ड कैमिकल्स
ट्रावनकोर लिमिटेड के वर्ष

1976-77 के कर्वकरण की
सरकार द्वारा समीक्षा।

(2) फटिलाइजर्स एण्ड कैमिकल्स
ट्रावनकोर लिमिटेड का वर्ष
1976-77 का वार्षिक प्रति-
वेदन, लेखापरीक्षित लेखे तथा
उन पर नियंत्रक-महासेखा
परीक्षक की टिप्पणियाँ।

[Placed in Library. See No. LT-1776/78].

NOTIFICATION UNDER CUSTOMS ACT,
1962

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI ZUL-
FIQUARULLAH): I beg to lay on the
Table a copy of Notification No. G.S.R.
161(E) (Hindi and English versions)
published in Gazette of India dated
the 3rd March, 1978, under section 159
of the Customs Act, 1962 along with
an explanatory memorandum. [Placed
in Library. See No. LT-1777/78].

12.10 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED STEEP FALL IN PRICES OF
JAGGERY

SHRI P. RAJAGOPAL NAIDU (Chittoor): I call the attention of the
Minister of Agriculture and Irrigation
to the following matter of urgent public
importance and request that he
may make a statement thereon:

"The reported steep fall in the
prices of jaggery discontentment
amongst the farmers in certain
States on account of the delay in
purchase of sugar cane and non-
payment of minimum statutory price
of Rs. 12.50 per quintal by the
sugar mill owners and the steps
taken by Government to protect the
interests of farmers."

It is not the minimum statutory price
of Rs. 12.50; it is the agreed price of
Rs. 13.50.